

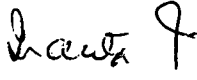
12.9.2000

RA.247/99 in OA.2434/99

Present: Shri B.B.Raval, counsel for applicant
Ms Geetanjali Goel, counsel for respondents.

The learned counsel for the respondents mentions that the RA has already been allowed and the OA was to be listed for hearing.

2. I find that the RA was allowed on 25.11.1999 and the OA was restored to file and was directed to be listed on 29.11.1999. However, instead of listing the OA on 29.11.1999, the RA was listed again on that date and hence it is listed today also inadvertently. The learned counsel for the applicant seeks time to file rejoinder now as the RA has been allowed. Two weeks' time is allowed accordingly to file rejoinder. The interim order to continue until further orders. The OA be listed on 12.10.2000.


(Smt. Shanta Shastry)
Member(A)

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